

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 240 of 2017 IN
DFR NO. 776 OF 2017**

Dated: 17th April, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

M/s KCP Limited

...Appellant(s)

Vs.

Andhra Pradesh Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s)

:

**Ms. M.Indrani
for Ms. Challa Gunaranjan**

ORDER

(IA NO. 240 of 2017)

(Application for condonation of delay in filing)

Learned counsel for the applicant/appellant states that there is some error as regards the number of days delay in filing the appeal. Learned counsel for the Appellant is permitted to correct the same. Thereafter, Issue notice to the Respondents returnable on 11.05.2017. Dasti, in addition, is permitted.

List the matter on **11.05.2017.**

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/kt